

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

MA/310/00182/2021 in & OA/310/00397/2021

Dated Wednesday the 7th day of April Two Thousand Twenty One

CORAM : HON'BLE SHRI. S. N. TERDAL, Member (J)
HON'BLE SHRI. T. JACOB, Member (A)

Thennarasan. J., S/o. Jagadeesan,
453, Mallar Street,
Pullavarayan Kudi Kadu,
Thiruvarur 614013.Applicant

By Advocate M/s. M. K. Subramanian

Vs

1. The Principal Chief Commissioner of Income Tax,
Chennai and Pondycherry,
Chennai 34.

2. The Union of India rep by,
Chairman, Central Board of Direct Taxes,
North Block, Ministry of Finance, New Delhi 110002.Respondents

By Advocate Mr. M. T. Arunan

ORAL ORDER

(Pronounced by Hon'ble Shri. S. N. Terdal, Member(J))

For the reasons stated therein and in the interest of justice, MA 182/2021 filed by the applicant for waiver of appeal period is allowed.

2. The relief prayed for in this OA is as follows:

"To issue appropriate directions to the respondents to the second respondent to consider the claim of the applicants for promotion as Senior Tax Assistant for the year 2019-2020 in the light of his representation dated 21.01.2021 in the light of order dated 10.04.2019 of the Hon'ble Supreme Court of India in Civil Appeal No. 3792/2019 (Arising out of SLP (C) No. 31728/2018) and to promote him as such with retrospective effect from the date of promotion of his immediate Junior with consequential benefits and pass such further or other orders as this Hon'ble Tribunal deems fit and thus render justice."

3. Heard Mr. M. K. Subramanian, counsel for the applicant and Ms. Nandini, representing Mr. M. T. Arunan, counsel for respondents appearing on advance notice.

4. At the time of hearing, counsel for the applicant submits that the pending representation of the applicant may be directed to be considered by the respondents in a time bound manner.

5. Hence, without going into the merits of the case, this OA is disposed of with a direction to the respondents to consider the pending representation of the applicant dt. 21.01.2021 and pass a reasoned and speaking order as per law within a period of two months from the date of receipt of a copy of this order.

6. OA is disposed of at the admission stage. No costs.

**(T.Jacob)
Member(A)**

07.04.2021

**(S.N.Terdal)
Member(J)**

SKSI